

Santosh

IN THE HIGH COURT OF BOMBAY AT GOA

LD-VC-CRI-71-2020

In

CRIA-57-2016

Ivan Miguel

.... Applicant.

Versus

State of Goa and Ors.

.... Respondents.

Mr. Dolorosa Tulkar, Advocate for the Applicant.

Mr. Pravin Faldessai, Additional Public Prosecutor for the State.

Coram : M. S. SONAK,

SMT. M. S. JAWALKAR, JJ.

Date : 7th November, 2020.

P.C.:

Heard Ms. Tulkar for the Applicant and Mr. Faldessai, the learned Additional Public Prosecutor for the State.

2. Taking into consideration what is set out in the application under consideration, we extend the time for surrender by three weeks on the same terms and conditions.

3. The application is disposed of.

4. All concerned to act on the basis of an authenticated copy of this order.

SMT. M. S. JAWALKAR, J.

M. S. SONAK, J.